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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 5725/2020 & CM APPL. 20686/2020**
PHOENIX ARC PRIVATE LIMITED Petitioner

Through: Mr. Sanjeev Singh, Ms. Sampanna
Pani, Mr. Prashant Tripathi & Mr.
Dhruv Malhotra, Advocates (Ph. No.
41721591)

versus

UNION OF INDIA, MINISTRY OF FINANCE, DEPARTMENT
OF REVENUE & ANR. Respondents
Through: Mr. Amit Mahajan & Mr. Anil Soni,
CGSC

CORAM:
JUSTICE PRATHIBA M. SINGH

ORDER
% **27.08.2020**

1. This hearing has been held through video-conferencing.
2. The present petition has been filed due to the non-listing of Petitioner's Appeal bearing No. 3253/2019 before the Appellate Tribunal under the Prevention of Money Laundering Act 2002 (hereinafter, '*PMLA Act*'). It is submitted by Mr. Sanjeev Singh, ld. counsel for the Petitioner that the appeal has been filed, however, due to complete quorum not being available and only one member functioning in the Appellate Tribunal, the matter has not been taken up.
3. Mr. Amit Mahajan, ld. CGSC submits that he would like to take instructions as to the status of appointments of PMLA Appellate Tribunal Members. Union of India shall file an affidavit on the status of appointments

of the Chairman and all Members of the PMLA Appellate Tribunal, at least three days before the next date of hearing.

4. Needless to emphasise the fact that the PMLA Appellate Tribunal is a Tribunal of great significance and immediate appointments to the said Tribunal would be necessary and important inasmuch as several petitions and cases are pending before the said Tribunal. Any delay in appointments would result in holding up of hundreds of matters. Thus, the affidavit by the UOI will not merely give the status of appointments but also provide a firm timeline for the appointments to be finalised.

5. List on 23rd September, 2020.

PRATHIBA M. SINGH, J

AUGUST 27, 2020

Rahul/A